

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

M.A. No.118/2018

Un-numbered Company Appeal (AT) (Insolvency) No. /2018
(F.No.01/06/2018/NCLAT/UR/474

In the matter of:

Sufyan Makonjia & Anr. Applicants/Appellants

Versus

SICOM Limited Respondent

Appearance: None for the Applicant.

02.07.2018

This is an application (no provision of law mentioned) to extend the time granted for compliance given under sub-rule (2) to rule 26 of the NCLAT Rules, 2016 (hereinafter referred to as the Rules).

2. The grounds taken for condonation of delay in re-filing the appeal is that due to reasons beyond the control of the Appellants, it could not be filed within seven days as required under the law and there is delay of one day only in re-filing the memo of appeal, whereas as per Office note the memo of appeal was presented within time and so there is no delay in filing the memo of appeal.

3. No one appears for the Appellant.

4. Now the point for consideration is:

- i) Whether the Appellants have explained the reasons for delay in filing the Memo of Appeal?
- ii) Whether the Appellants are entitled to get any other relief?

5. Considering the grounds taken by the Appellants in Miscellaneous Application as well as the Office report, I think it proper to condone the delay of one day in re-filing the memo of appeal.

6. The Point No.1 is answered accordingly. So far as the Point No.2 is concerned, the Appellants are not entitled for any other relief.

7. With the aforesaid order, this Miscellaneous Application stands disposed of.

List the case for admission before the Hon'ble Appellate Tribunal on 04.07.2018.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar